

and are in great distress. Train service of Bankura Damodar River should start immediately. At the same time conversion of the section should start without any further delay.

PROF. JITENDRA NATH DAS (Jalpaiguri) : The following items may be included in the next week's agenda :

1. Regarding overall development of the North Eastern States
2. Regarding repair and the improvement of the National Highways of West Bengal which are in a dilapidated condition.

15.39 hrs.

ELECTIONS TO COMMITTEES

(i) Court of University of Delhi

[English]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : On behalf of Shri S.R. Bommai I beg to move the following :

"That in pursuance of Statute 2(1) (xix) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

MR. SPEAKER : The question is :

"That in pursuance of Statute 2(1) (xix) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

The motion was adopted.

15.40 hrs.

(ii) Rubber Board

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : Sir, I beg to move :

"That in pursuance of sub-section (3) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (3) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

15.41 hrs.

(iii) Agricultural and Processed Food Products Export Development Authority

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : Sir, I beg to move :

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 the Member of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 the Member of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of